

CBI vs. Shri D.S. Sandhu & Ors.
CC No. 63/2019

07.09.2020

Present: Sh. B.K. Singh Ld. Sr. P.P. for CBI.

Convict No. 1 Sh. Dilbhajan Singh Sandhu with Surety Sh. Amol Singh Sandhu along with Ld. Counsels Sh. Yudhister Kahol and Sh. Deepak Sharma.

The file is taken up on receiving physical copy of bail bond of Convict No. 1 Sh. Dilbhajan Singh Sandhu. Soft copy was filed earlier. The surety is Sh. Amol Singh Sandhu, who is the son of convict Sh. Dilbhajan Singh Sandhu. The surety Sh. Amol Singh Sandhu has filed the original RC of his Maruti Suzuki S.Cross Car bearing No. CH01BV5626 (R/C No. N00388302M). Same is kept on record. Acknowledgment of receiving the original RC given to Surety. Bail bond is accepted.

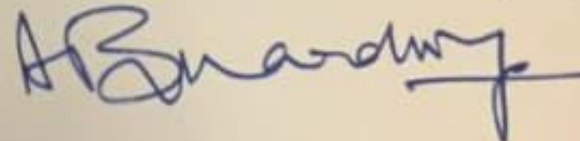
File be consigned to Record Room.

Let a copy of this order be sent by WhatsApp to Ld. Sr. PP for CBI, the covict Sh. Dilbhajan Singh Sandhu and his learned counsel.

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(ARUN BHARDWAJ)
Special Judge (P.C. Act)(CBI-05)
Rouse Avenue District Court,
New Delhi/07.09.2020

CBI vs. M/s Sonshriya Polymers & Ors.
CC No. 165/19

07.09.2020

Present: Sh. B.K. Singh, Ld. Sr. PP for CBI.
Sh. Rajiv Thukral, Accused No. 1 represents M/s Sonshriya Polymers.
Sh. S.K. Upadhyay with Ld. Counsel Sh. Vikas Arora.
Accused No. 3 Sh. Rajiv Thukral and Accused No. 4 Smt. Veena Thukral in person.

(Matter taken up through CISCO Webex App)

The case is ripe for arguments on charge.

On the last date, the case was adjourned on the request of Sh. M.K. Malhotra, Ld. Counsel for Accused No. 1, 3 and 4 who had stated that the file is with another counsel for preparing quashing petition. It was made clear that on the next date, arguments would be heard on charge as E-challan was given to each accused.

Today, Sh. Rajiv Thukral submits that in spite of making various efforts, he could not contact his Ld. Counsel.

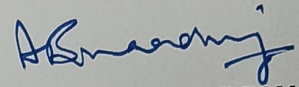
However, part arguments were addressed by Ld. Counsel for Accused No. 2 Sh. Vikas Arora who submitted that there is a lot of emphasis in the chargesheet that Accused No. 2 Sh. S.K. Upadhyay had withdrawn a sum of Rs.5,00,000/- from the account of borrower. He submitted that in that case, the aggrieved can only be the said account holder and not the bank. Moreover, he submitted that this amount was reflected next day in the said account which shows there is no pecuniary loss to anyone. He submitted that the sanctioning power of this accused was withdrawn in the year 2013 and the account had become a bad account during the tenure of successor of this accused and for the fault of the successor of the accused, Accused No. 2 Sh. S.K. Upadhyay cannot be held guilty. He submitted that the branch was Chief Manager level branch and there are daily, monthly, quarterly, half yearly audits and accounts are also audited by RBI and statutory auditors and at no stage, any auditor pointed out any irregularity in the account.

At this stage, Ld. Counsel requested for short adjournment to make further submissions.

All the accused are at liberty to file written arguments/address arguments on **16.09.2020** through V.C. at **11:00 am**.

The case shall thereafter be listed on **19.09.2020** for **orders on charge** and on that date, **all the accused shall remain present in person physically in the court.**

Copy of this order be sent by whatsapp to Ld. Sr. PP for CBI, accused as well as their Ld. Counsels.



(ARUN BHARDWAJ)
Special Judge (PC Act) (CBI-5),
Rouse Avenue District Court,
New Delhi:07.09.2020

07.09.2020

Present: Sh. B.K.Singh, Ld.Sr.PP for CBI.
Sh.P.S.Singhal, Sh.Siddhanth Malik and Sh.Satender Kumar, Ld. Counsels for A-1 Sh.Raj Kumar Jain and A-2 M/s Priyanka Overseas (due to technical issues A-1 Sh.Raj Kumar Jain is not able to join the proceedings through video conferencing).
A-3 Sh.Arvind Pandalai with Ld. Counsel Sh.V.P.Singh.
A-4 Sh.Vijay Krishan and A-6 Sh.Sarabjeet Singh with Ld. Counsel Sh.Sheetal Ram Teke.
A-5 Sh.Krishan Kumar Sood with Ld. Counsel Sh.D.N.Grover.
A-7 Sh.S.Sarkar with Ld. Counsel Sh.Subham Karanwal.
A-8 Sh.Jai Raj Patel.

(Through VC using Cisco WebEx App)

Before lock down , the matter was at the stage of final arguments Whereas the Id Sr PP for CBI had concluded arguments, learned counsel for accused no. 1 and 2 was in the process of concluding the arguments as he had addressed the court on five occasions/ hearings.

Today, it was agreed that as the arguments are resuming after a gap of more than five months, Id. Counsel Sh.P.S.Singhal for A-1 and A-2 will file the written synopsis the main headings/ topics of his arguments alongwith the details of the documents he will be referring during his final arguments atleast a day before the next date of hearing for the convenience of the Court.

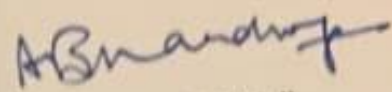
The same shall be supplied to the Ld.Sr.PP for CBI also in advance.

List on 10.09.2020 for resuming further final arguments by Id counsel for accused no. 1 and 2..

Let a copy of this order be sent by WhatsApp to Ld. Sr.PP for CBI, all the accused and Ld. Counsels for the accused.

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(ARUN BHARDWAJ)
Special Judge, CBI-05 (PC Act),
RADC, New Delhi/ 07.09.2020

Ct.Case No. 64/2019

ED Vs Raj Kumar Jain

07.09.2020

Present: None for ED.

Sh.P.S.Singhal, Sh.Siddhanth Malik and Sh.Satender Kumar, Ld.
Counsel for accused Sh.Raj Kumar Jain.

(Through VC using Cisco WebEx App)

Matter taken up today as an application has been sent on behalf of accused Sh.Raj Kumar Jain and surety Sh.Chaitanya Jain in the Whatsapp of the Ahlmad of the Court.

The application is in regard to substitution of FDR drawn on HDFC Bank for a sum of Rs.9 Lakhs by the surety Sh.Chaitanya Jain which was furnished by him when accused Sh.Raj Kumar Jain had been granted bail in this case. It is stated in the application that the said FDR had matured on 05.04.2020 and the amount of FDR has been credited in the bank account of the surety Sh.Chaitanya Jain inadvertently by the bank without taking prior permission from the Court and without the knowledge of the surety. As soon as the surety had the knowledge of the said mistake, he prepared another FDR bearing No.50300436579847 for an amount of Rs.9 Lakhs, hence this application for the substitution of the new FDR.

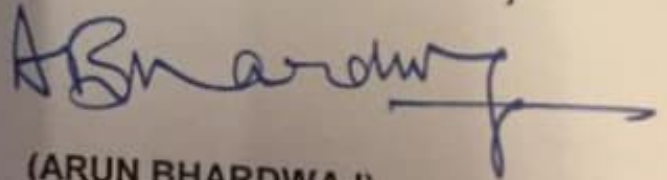
Copy of the said application be supplied electronically to Ld.Spl.PP for ED.

List on 10.09.2020 for reply/consideration on the said application.

Let a copy of this order be sent by WhatsApp to Ld. Spl.PP for ED, accused and Ld. Counsel for the accused.

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(ARUN BHARDWAJ)
Special Judge, CBI-05 (PC Act),
RADC, New Delhi/ 07.09.2020

CBI vs. Sh. Ashutosh Verma & Ors.
CC No. 192/19

07.09.2020

Present:- None.

Ld. Counsel for Accused No. 2 Sh. Suresh Nanda has filed undertaking/application of the said accused to place on record the itinerary of the applicant/accused Sh. Suresh Nanda.

He has also filed affidavit/undertaking in compliance of order dated 05.09.2020 (wrongly mentioned as order dated 09.01.2020). He has also filed affidavit/undertaking of the Surety Ms. Priya Nanda.

The accused has mentioned in his undertaking/application that additional security of Rs.10,00,000/- (Rupees Ten Lakh Only) by way of an FDR is already on record of this court.

The undertaking / affidavit / application of the accused / surety are taken on record.

Be listed on date already fixed i.e. **09.09.2020 (Wednesday)** at **2:15 PM** for further arguments by the Id counsel for Accused No. 1.

Let a copy of this order be sent by WhatsApp to the learned Senior PP for CBI, all the accused persons and their learned counsels.

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(ARUN BHARDWAJ)
Special Judge (P.C. Act)(CBI-05)
Rouse Avenue District Court,
New Delhi/07.09.2020